

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

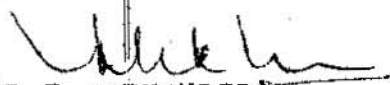
Government of India
Ministry of Finance
(Department of Revenue)

New Delhi, the 16th February, 1985

NOTIFICATION
INCOME-TAX

No. 6156 (F.No.398/44/84-IT(B): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises S/Shri Om Prakash and Balbir Kumar being gazetted officers of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from 11.2.1985 when S/Shri Om Prakash and Balbir Kumar took over charge as Tax Recovery Officer.


(B.E. ALEXANDER)

UNDER SECRETARY TO THE GOVT. OF INDIA.

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